

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 16**

**C.P. (IB)/1057(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 30.04.2024**

NAME OF THE PARTIES:      **MAHAVIR      COAL      CORPORATION**  
**PRIVATE LIMITED V/s VIDARBHA**  
**INDUSTRIES POWER LIMITED**

Section 9 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Gaurav Sherawat, Advocate a/w Mr. Yahya Batatawala, Advocate appeared for the Petitioner.
2. Mr. Rohit Gupta, learned Counsel a/w Ms. Raghavi Sharma, Advocate i/b Mulla & Mulla & CBC appeared for the Respondent.
3. Both parties by mutual consent submits that parties have reached out for the settlement and draft is under consideration, accordingly seeks some time to have it executed.
4. List this matter on **06.06.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**